

12 05 hrs

MOTION FOR ADJOURNMENT

FAMINE CONDITION IN THE COUNTRY

MR SPEAKER Earlier I had received several notices of adjournment motion regarding famine condition in the country that is from Shri Samar Guha and sixteen other friends

Their names are

- (1) Shri Samar Guha (2) Shri Jagdish Bhattacharyya (3) Shri S M Banerjee (4) Shri Madhu Limaye (5) Shri Jagannathrao Joshi (6) Shri Saroj Mukherjee, (7) Shri Noolul Huda (8) Shri Samu Mukherjee (9) Shri Krishna Chandra Halder (10) Shri Dimplen Bhattacharyya (11) Shri C K Chandrappan Shri Indrajit Gupta (12) Shri D K Panda Shri Ramavata Shastri (13) Shri Jyotirmoy Bosu (14) Shri Biren Dutta (15) Shri Janeshwar Mishra (16) Shri Prasanabhat Mehta (17) Shri Ranchen Sen Shri H N Mukherjee Shri Bhogendra Jha

As you know I examined all these. Though I do not deny your right to raise this question yet all of them cannot be raised together. So I found out which is containing the maximum point of view. That is the one which is raised by Shri Samar Guha. He has also secured first place in the ballot. It reads as under

'Failure of the Government to effectively deal with the famine condition prevailing in West Bengal, Assam, Orissa Bihar Eastern UP and other parts of the country and arrange for adequate relief measures resulting in many thousand cases of starvation deaths'

I hold the matter to be in order and I give my consent to the moving of the motion. The Member may ask for leave of the House

SHRI SAMAR GUHA (Contd) Sir I beg leave of the House to move the adjournment motion which reads as under

Failure of the Government to effectively deal with the famine condition prevailing in West Bengal, Assam, Orissa Bihar Eastern UP MP and other parts of the country and arrange for adequate relief measures resulting in many thousand cases of starvation deaths

MR SPEAKER Is the leave opposed?

SHRI ATAL BIHARI VAJPAYEE (Gwalior) I request the Parliamentary Affairs Minister not to oppose this motion. I know when there was a firing in the harijan colony a Congressman was allowed to bring forward an adjournment motion.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) Sir even the other day when this matter came up I mentioned and I repeat the same. We have of course absolutely no objection to any discussion but as you know, the form in which it has been put amounts to vote of censure. We are not prepared for it.

MR SPEAKER Those in favour of leave being granted may rise in their places. The number is more than fifty. So the leave is granted. At what time do you want to discuss?

SHRI K RAGHU RAMAIAH As soon as the House re-assembles after lunch

श्री अटल बिहारी बाजपेयी (स्वामिय) : कई प्रिविलेज मोशंस हैं, एक गृह मंत्री के खिलाफ, एक कामर्स मिनिस्टर के खिलाफ—आप एक एक लेते जाएं ।

अध्यक्ष महोदय : उस दिन भी थीं ।
उमके बाद फिर आई हैं—

SHRI SEZHIYAN (Kumbakonam):
Let these be taken up tomorrow

अध्यक्ष महोदय : कल देखेंगे ।

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I want your guidance as to how to protect the freedom of the press—something appeared about one Shri Vivekanand Mukherjee, Shri George Verghese and about three days ago about Mr. Subhash Chandra Sarkar of Search Light. They have become the victims because they wanted to maintain the freedom of the press. (Interjections).

MR SPEAKER: Mr Bosu, just listen to me.

SHRI JYOTIRMOY BOSU: Sir, we seek your guidance as the custodian of the House.

MR. SPEAKER: I have examined that. It may not be relevant to say under the adjournment. But, I shall allow you do raise it in some other form on some day. I have no objection to that but not in this shape.

SHRI JYOTIRMOY BOSU: Thank you. I have given another notice ...

श्री अटल बिहारी बाजपेयी : अध्यक्ष महोदय, 377 में आप ने मुझे इजाजत दी थी पंजाब, राजस्थान और हरयाना में जो रुई के दाम गिर रहे हैं वह मामला उठाने के लिए ।

आप ने कहा था कि मंत्री महोदय बयान देंगे । कामर्स मिनिस्टर ने आज तक कोई बयान नहीं दिया । मैं ने मामला 11 तारीख को उठाया था और आज 19 तारीख बीत गई । एक हफता हो गया ।

MR SPEAKER: Let him reply to it. The Commerce Minister should come with a statement. I think this matter was raised about a week back.

SHRI JYOTIRMOY BOSU: Sir, there is a crash in jute prices

MR. SPEAKER: Mr. Bosu, when you write to me, do not take it that everything that you write will be admitted unless you are informed.

श्री अटल बिहारी बाजपेयी बयान कब आएगा ?

अध्यक्ष महोदय : मैं उन को कह रहा हूँ । आप क्या कहना चाहते हैं ?

श्री अटल बिहारी बाजपेयी आप आईर पेपर पर लाने का आदेश दीजिए तब वह बयान के साथ आएंगे ।

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): It may come up day after tomorrow.

श्री मधु लिनये (बाका) प्रश्नों के चामलर आफ दि एक्सचेंजर ने अपने बजट भावग में स्टैलिंग डिमिन्ट की जो गारंटी थी वह वापस ले ली है । .. (व्यवधान) ..

[श्री मधु लिमये]

इसलिए स्टॉक डिपॉजिट्स प्रारंभ करी की एक्सटर्नल बैरू को संरक्षण देने के लिए क्या करन है इस के बारे में जो हमारा नोटिस है उस को 377 में लिखा जाय ।

अध्यक्ष महोदय : अभी तो मैं ने एक लिया है ।

श्री मधु लिमये : यह बड़ा महत्वपूर्ण सवाल है । आज नहीं तो कम लीजिए । तीन चार बार मैंने इन के बारे में नोटिस दिया ।

MR. SPEAKER: I shall look to that.

SHRI JYOTIRMOY BOSU: Sir, you must pay your kind attention to that. It was in that context that I wrote to you. I was only making a submission that as a result of crash in jute prices in West Bengal, Assam and Bihar, rural economy is ruined. Now of course starvation deaths are taking place. (Interruptions).

MR. SPEAKER: Please do not get up unless you get my permission. All of you kindly sit down. The other day you said that I do not allow you. You know everything that what we discuss here is put up first in the Business Advisory Committee. And we get the allocation of time, subjects from them. Why do you everytime get up and say that the Speaker should not do this or that. You also participate in this meeting. You tell the House and the people outside that the Speaker does not allow you. What is all that? I am here talking of your previous observation. About the future I shall find some other time for that. (Interruptions).

MR. SPEAKER: Mr. Bosu, I am not allowing you. Please sit down. Do not get up. I am not calling any other Member. That notice has not been admitted. Now, Papers to be laid on the Table. Mr. Malaviya.

12. 13 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALAVIYA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (1) The Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1974, published in Notification No. G.S.R. 393(E) in Gazette of India dated the 18th September, 1974.
- (2) The Light Diesel Oil (Fixation of Ceiling Prices) Second Amendment Order, 1974, published in Notification No. G.S.R. 394(E) in Gazette of India dated the 18th September, 1974.
- (3) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Second Amendment Order, 1974, published in Notification No. G.S.R. 395(E) in Gazette of India dated the 18th September, 1974. [Placed in Library. See No. LT-8491/74].

REPORT OF THE LAW COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI): I beg to lay on the Table a copy of the Fifty-Ninth Report (Hindi and English versions) of the Law Commission on the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954. [Placed in Library. See No. LT-8492/74].